

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 835/2020
State Vs. Mohd. Pyare S/o. Mohd. Sabir
FIR No. 263/2019
PS Hari Nagar
U/s. 354/354B/363 IPC & Section 8 POCSO Act

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.


Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

Report received from the Central Jail No.07, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the bail application received from IO/SHO PS Hari Nagar.

The accused has been in J/c since 06/06/2019 for the offence U/s. 354/354B/363 IPC & Section 8 POCSO Act.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

 Contd.2..

FIR No. 263/2019

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PS Hari Nagar

U/s. 354/354B/363 IPC & Section 8 POCSO Act

Accused Mohd. Pyare is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 16/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. DLSA counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 615, 477 & /2020
State Vs. 1. Vikash @ Vinay
2. Sagar

FIR No. 62/2018
PS Rajouri Garden
U/s. 302/147/149/120B IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA.

Proxy counsel for applicant/accused Vikash @ Vinay.

Sh. Kaushal Thakuar, Ld. Counsel for applicant / accused
Sagar.

This common order shall dispose of the applications filed U/s. 439 CrPC on behalf of applicant/accused Vikash @ Vinay and Sagar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendents, the conduct of accused Vikash @ Vinay in the jail is **unsatisfactory** and they have been given punishment ticket for violating the jail rules.

Contd..2..



FIR No. 62/2018
PS Rajouri Garden
U/s. 302/147/149/120B IPC

--2--

Secondly, as per report received from IO/SHO PS Rajouri Garden, accused Vikash @ Vinay alongwith other accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/120B/147/149 IPC. As per report of IO, another co-accused Rohit has already been declared proclaimed offender in this case.

The case pertains to offence U/s. 302/120B/147/149 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The applications are, therefore, dismissed as not maintainable and it is not deemed safe to enlarge the accused persons on interim bail.

The applications are disposed of accordingly.

Copy of this order be given dasti to Ld. Counsels for applicants/accused persons, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 808/2020
State Vs. Babita & Ors.
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused **Suresh S/o. Raghuveer.**

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Suresh S/o. Raghuveer for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No.06, Tihar, regarding satisfactory conduct of co-accused Babita instated of applicant/accused Suresh during his custody in jail.

Issue notice to concerned Jail Superintendent to report about conduct of accused Suresh S/o. Raghuveer during custody in jail.

 Contd..2..

FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC

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Report still not received from IO/SHO PS Uttam Nagar regarding previous involvement, if any, of accused Suresh S/o. Raghuveer and threat perception to the victim / witnesses.

Report regarding previous involvement and threat perception be called from IO/SHO PS Uttam Nagar for next date.

Put up for consideration on 19/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 811/2020
State Vs. Amir
FIR No. 326/2016
PS Vikas Puri
U/s. 302/307/147/148/149/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pankaj Srivastava, Ld. Counsel for applicant / accused Amir has appeared through video conferencing, through video call at his mobile no. 9650838391 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

This is an order on application filed U/s. 439 CrPC on behalf of applicant/accused Amir for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from concerned Jail Superintendent, the conduct of accused Amir in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules.

Contd..2..



State Vs. Amir
FIR No. 326/2016
PS Vikas Puri

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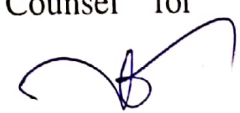
Secondly, as per report received from IO/SHO PS Vikas Puri, accused Amir alongwith other accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/307/147/148/149/34 IPC.

The case pertains to offence U/s. 302/307/147/148/149/34 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Therefore, the present application cannot be entertained and decided by this court.

However, since applicant/accused Amir has sought interim bail on medical ground also, the present application may be heard by the Roster Court of Ld. ASJ, West.

Since the present application is not fit for consideration by the Designated Court, case file/application be sent back to concerned Court of Ld. ASJ, West, on duty on emergency bail roster, for consideration on 16/06/2020.

Copy of this order be sent to Ld. Counsel for applicant/accused Amir through Whatsapp for intimation.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 812/2020
State Vs. Nasir
FIR No. 326/2016
PS Vikas Puri
U/s. 302/307/147/148/149/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pankaj Srivastava, Ld. Counsel for applicant / accused Nasir has appeared through video conferencing, through video call at his mobile no. 9650838391 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

This is an order on application filed U/s. 439 CrPC on behalf of applicant/accused Nasir for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs. Nasir
FIR No. 326/2016
PS Vikas Puri

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As per report received from concerned Jail Superintendent, the conduct of accused Nasir in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules.


Secondly, as per report received from IO/SHO PS Vikas Puri, accused Nasir alongwith other accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/307/147/148/149/34 IPC.

The case pertains to offence U/s. 302/307/147/148/149/34 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The applications are, therefore, dismissed as not maintainable and it is not deemed safe to enlarge accused Nasir on interim bail.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused Nasir through Whatsapp for intimation.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 801/2020
State Vs. Gurprit Bhatia @ Aman
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Anil Kaushik, Ld. Counsel for applicant / accused has appeared through video conferencing, through video call at his mobile no. 9718669900 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Ranhola.

As per report received from concerned Jail Superintendent, the conduct of accused in the jail is **unsatisfactory** and he has been given punishment ticket for violating the jail rules twice, because of which the

Contd..2..



FIR No. 541/2017

--2--


PS Ranhola

U/s. 302/201/404/506/34 IPC

present application is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court. For this reason, the present application cannot be dealt with by this Court.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 680/2020
State Vs. Sunil @ Sonu
FIR No. 92/2010
PS Nihal Vihar
U/s. 302/120B/34 IPC & Section 25/27 Arms Act.

15.06.2020

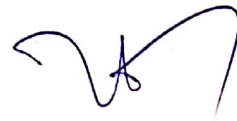
This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Harsh Vardhan Sharma, Ld. counsel for applicant /
accused.

The present application is received by transfer.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Sunil @ Sonu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to SHO PS Nihal Vihar to file proper report about threat perception to victim/witnesses from the accused and regarding his previous involvement.



Contd..2..

State Vs. Sunil @ Sonu
FIR No. 92/2010
PS Nihal Vihar

--2--

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Case file not received from the concerned Trial Court.

Put up with trial court record on 22/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Chanderpal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Proxy counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chanderpal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report still not received from concerned IO/SHO, PS Ranhola.

Issue B/W in the sum of Rs.10,000/- against SHO, PS Ranhola through DCP concerned.



Contd..2..

**State Vs Chanderpal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC**

-2-

In the meanwhile, SHO, PS Ranhola is directed to report about previous involvement report and local Delhi residence of applicant/accused for NDOH.

Jail report already received from the concerned Jail Superintendent.

Put up for report and consideration of interim bail application for 19.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Manoj Chaudhary
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC

15.06.2020


This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Dey, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9540821003 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Manoj Chaudhary for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from the concerned IO/SHO.

 Contd..2..

State Vs Manoj Chaudhary
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC

-2-

Issue B/W in the sum of Rs.10,000/- against SHO, PS Ranhola through DCP concerned.

In the meanwhile, SHO, PS Ranhola is directed to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Jail report already received from the concerned Jail Superintendent.

Put up for report and consideration of interim bail application for **22.06.2020.**



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Avinash Chaube
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC**

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Dey, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9540821003 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Avinash Chaube for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from the concerned IO/SHO.

Contd..2..



State Vs Avinash Chaube
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC


-2-

Issue B/W in the sum of Rs.10,000/- against SHO, PS Ranhola through DCP concerned.

In the meanwhile, SHO, PS Ranhola is directed to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Jail report already received from the concerned Jail Superintendent.

Put up for report and consideration of interim bail application for 22.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Satish @ Lala
FIR No. 284/2015
PS Anand Parbat
U/s. 302/34 IPC**

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant/accused.

Complainant Smt. Babita present.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Satish @ Lala for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply from the concerned Jail Superintendent regarding good conduct of applicant/accused has already been received.

Contd..2..



State Vs Satish @ Lala
FIR No. 284/2015
PS Anand Parbat
U/s. 302/34 IPC

-2-

Complainant Smt. Babita present and states that family of accused live in her close vicinity and keeps threatening her. She states that she has perceptible danger to her life from the applicant/accused and his family members.

Considering the statement of complainant, I do not deem it fit to grant interim bail to the applicant/accused. Accordingly, the present interim bail moved on behalf of applicant/accused Satish @ Lala stands dismissed.

Copy of the order be given dasti to Ld. LAC for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Shamshad @ Goonga
FIR No. 18/2017
PS Moti Nagar
U/s. 302/201/120B/379/34 IPC**

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

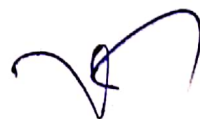
Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. S K Yadav, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shamshad @ Goonga for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the concerned Superintendent, Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Police report still not received.




Contd..2..

State Vs Shamshad @ Goonga
FIR No. 18/2017
PS Moti Nagar
U/s. 302/201/120B/379/34 IPC

-2-

Issue notice to the IO/SHO, PS Moti Nagar to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Put up for receipt of report and consideration of interim bail application for 17.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Shivjeet @ Nikku
FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/34 IPC

15.06.2020


This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. M M Beg, Ld. Counsel for applicant/accused.

ASI Jagdish Prasad from PS Punjabi Bagh present and files reply and report regarding no previous involvement of applicant/accused in any other criminal case.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Shivjeet @ Nikku for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

 Contd..2..


State Vs Shivjeet @ Nikku
FIR No. 393/2018
PS Punjabi Bagh
U/s. 307/323/354D/34 IPC

-2-

Report from the Jail Superintendent, Central Jail No. 01, Tihar Jail also received wherein it is reported that the applicant/accused has already been released on interim bail for 30 days from the Jail on 04.06.2020.

It is reported by Reader that the applicant/accused has already been granted bail vide order dated 03.06.2020.

Since the applicant/accused has already been granted interim bail, the present application is not maintainable. Hence, the same become infructuous. Accordingly, the bail application is dismissed.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Suresh
FIR No. 272/2015
PS Ranhola
U/s. 304/308/323/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Suresh for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Jail report regarding good conduct has already been received.



Contd..2..

State Vs Suresh
FIR No. 272/2015
PS Ranhola
U/s. 304/308/323/34 IPC

-2-

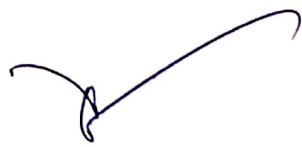
Report still not received from concerned IO/SHO, PS Ranhola.

Issue B/W in the sum of Rs.10,000/- against SHO, PS Ranhola through DCP concerned.

In the meanwhile, SHO, PS Ranhola is directed to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Jail report already received from the concerned Jail Superintendent.

Put up for report and consideration of interim bail application for 19.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Chanderpal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Chanderpal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report still not received from concerned IO/SHO, PS Ranhola.



Contd..2..

**State Vs Chanderpal
FIR No. 585/2017
PS Ranhola
U/s. 302/34 IPC**

-2-

Issue B/W in the sum of Rs.10,000/- against SHO, PS Ranhola through DCP concerned.

In the meanwhile, SHO, PS Ranhola is directed to report about previous involvement report and local Delhi residence of applicant/accused for NDOH.

Jail report already received from the concerned Jail Superintendent.

Put up for report and consideration of interim bail application for 19.06.2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Vikash Kumar
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. A K Dey, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9540821003 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Vikash Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Police report still not received from the concerned IO/SHO.



Contd..2..

State Vs Vikash Kumar
FIR No. 541/2017
PS Ranhola
U/s. 302/201/404/506/34 IPC

-2-

Issue B/W in the sum of Rs.10,000/- against SHO, PS Ranhola through DCP concerned.

In the meanwhile, SHO, PS Ranhola is directed to report about threat perception to the victim / witnesses and previous involvement report of applicant/accused for NDOH.

Jail report already received from the concerned Jail Superintendent.

Put up for report and consideration of interim bail application for 22.06.2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/15.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 879/2020
State Vs. Salman @ Riyazuddin
FIR No. 326/2016
PS Vikas Puri
U/s. 302/307/452/427/147/148/149/120B/34 IPC

15.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Naveen, Ld. Counsel for applicant / accused has appeared through video conferencing, through video call at his mobile no. 8800826566 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Salman @ Riyazuddin for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.



Contd..2..

State Vs. Salman @ Riyazuddin
FIR No. 326/2016
PS Vikas Puri

--2--


As per report, accused Salman @ Riyazuddin alongwith other accused persons who were members of unlawful assembly, caused heinous offence punishable U/s. 302/307/452/427/147/148/149/120B/34 IPC.

The case pertains to offence U/s. U/s. 302/307/452/427/147/148/149/120B/34 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The application is, therefore, dismissed as not maintainable and it is not deemed safe to enlarge the accused on interim bail.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
15.06.2020